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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 96/2024/EZ

SRIKANT SINGH

.....APPLICANT(S)

VERSUS

WEST BENGAL POLLUTION CONTROL BOARD &
ORS.

.....RESPONDENT(S)

REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

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Filed by

DIPANJAN GHOSH
ADVOCATE

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REPORT ON AFFIDAVIT FILED BY THE WEST
BENGAL POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

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01. That, I am the Chief Engineer, West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 01, to affirm this Affidavit on its behalf and as such, I am competent to do so.

02. That, this affidavit is being affirmed in pursuant to the order passed by this Hon'ble Tribunal dated 09.05.2025.



03. That, the official of the State Board visited the said site of M/s Padmavati Metal Industries, located at 46/1, 46/7 and 46/8, Netaji Subhash Road, P.S.-Liluah, Dist.- Howrah, Pin- 711204, on 07.06.2024, and observed that the unit has one pickling (surface cleaning) bath containing dilute sulphuric acid, one rinsing bath and one coal fired oven. The said pickling bath and coal fired oven were not provided with any Air Pollution Control facility and the unit neither had any effluent treatment facility.

Accordingly, a hearing was conducted by the State Board officials on 23.07.2024 and a direction vide Memo dated

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06.09.2024 was issued upon the industry, directing the unit not carry out any acid pickling activity and dismantle the coal fired oven and shift to electrical heating system.

Subsequently, the unit obtained Consent to Operate from the State Board under orange category on 18.11.2024 for manufacturing GP pipe, Copper Pipe and Brass Pipe without any effluent generating activity.

04. That, the unit was again inspected by the State Board official on 18.03.2025 and during inspection, the pickling bath was found lying in dry condition and the coal fired heating oven was found replaced by a gas fired oven.

05. That, the unit was called for a hearing on 04.04.2025 at the Head office of the Board and a direction dated 07.05.2025 was issued upon the unit directing them to dismantle the pickling and rinsing baths and imposition of a Bank Guarantee of Rs. 1,00,000/- (one lakh), in favour of the State Board as an assurance to comply with the environmental norms. The unit has submitted the said Bank Guarantee.



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06. That, in compliance to the order of this Hon'ble Tribunal dated 09.05.2025, direction has been issued upon the unit, vide Memo dated 22.07.2025 which is stated as follows:

(a) The unit shall always operate maintaining all environmental norms.

(b) The unit shall submit an Environmental Compensation (EC) amounting to Rs. 8,25,000/- (Eight Lakh Twenty-Five Thousand) in favour of the State Board, within 10 days.

Copy of direction of State Board is annexed herewith and marked with letter "R".



07. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.

Swarup Kumar Mandal

DEPONENT

28 JUL 2025

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VERIFICATION



I, Sri Swarup Kumar Mandal, son of Shri Barendra Mandal, aged about 56 years, by Religion - Hindu, by Occupation-Service, working for gain at West Bengal Pollution Control Board, having office at 10A, Block- LA, Sector- III, Bidhannagar, Kolkata - 700 106, do hereby solemnly declare and say as follows:-

1. That, I am the Chief Engineer, West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 6 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

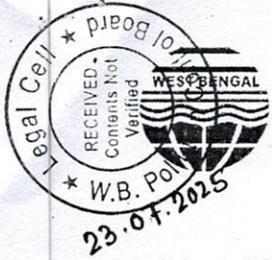
Swarup Kumar Mandal
DEPONENT

Identified and corrected by me
Advocate *Dipak Ghosh*
WBPCB

Solemnly Affirmed &
Declared Before Me
On Identification By.....

[Signature]
SARBANI MITRA
NOTARY
Regd. No.- 5515/08

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LiFE
Lifestyle for
Environment



WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar

Kolkata - 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/387-2002

Date: /07/2025

DIRECTION

WHEREAS, M/s. Padmavati Metal Industries (hereinafter referred to as the unit) located at 46/1, 46/7, 46/8, Netaji Subhash Road, P.O. & P.S.-Liluah, Bally Municipality, Dist.-Howrah, Pin-711204 was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 07.06.2024 in connection with Hon'ble National Green Tribunal (NGT) matter vide no. O.A. No. 96/2024/EZ. During inspection it was noticed that the unit has one pickling (surface cleaning) bath containing dilute sulphuric acid, one rinsing bath and one no. coal fired oven. The pickling bath and the coal fired oven were not provided with any air pollution control facility and also the unit has no effluent treatment facility. Accordingly, the unit was called for a hearing by the State Board on 23.07.2024 and a direction was issued vide Memo No. 10060-3L/WPB-E(IV)/2024 dated 06.09.2024 directing the unit not to carry out any acid pickling activity and dismantle the coal fired oven and shift to electrical heating system. Subsequently, the unit has obtained Consent to Operate from the Board under Orange category on 18/11/2024 for manufacturing GM Pipe, Copper Pipe & Brass Pipe without any effluent generating activity.

AND WHEREAS, the unit was again inspected by the Board official on 18.03.2025 and during inspection the pickling bath was found lying in dry condition and the coal fired oven was found replaced by gas fired system.

AND WHEREAS, a hearing of the unit was again arranged by the State Board on 04.04.2025 and accordingly a direction was issued to the unit vide Memo No. 10784-PCB/HOW/387-2002 dated 07.05.2025 to dismantle the pickling and rinsing baths and a Bank Guarantee (BG) of Rs. 1,00,000/- (Rupees one lakh) was imposed on the unit as an assurance to comply with the environmental norms. The unit has submitted the said BG.

AND WHEREAS, Hon'ble NGT vide its order dated 09.05.2025 has directed the State Board to submit affidavit regarding the action taken for imposition of Environmental Compensation (EC) for violation of environmental norms.

NOW THEREFORE, considering the compliance of the Order of Hon'ble NGT, **M/s. Padmavati Metal Industries** located at 46/1, 46/7, 46/8, Netaji Subhash Road, P.O. & P.S.-Liluah, Bally Municipality, Dist.-Howrah, Pin-711204 is hereby directed as follows:-

1. That, the unit shall always operate maintaining all environmental norms.
2. That, the unit shall submit an Environmental Compensation amounting to **Rs. 8,25,000/-** (Rupees eight lakhs twenty five thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for violation of environmental norms as was observed during inspection by the Board official.

The Environmental Engineer & In-charge, Howrah Regional Office of the Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.





This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

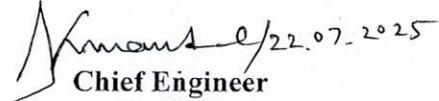
Sd/-
Chief Engineer
 (Operation & Execution)
 West Bengal Pollution Control Board

Memo No. 10976 (4) -PCB/HOW/387-2002

Date: 22/07/2025

Copy forwarded for information and necessary action to:-

1. M/s. Padmavati Metal Industries, 46/1, 46/7, 46/8, Netaji Subhash Road, P.O. & P.S.-Liluah, Bally Municipality, Dist.-Howrah, Pin-711204
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Pausali Mukherjee, Special Law Officer (NGT), WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The Finance & Accounts Manager, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell


 Chief Engineer
 (Operation & Execution)
 West Bengal Pollution Control Board

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